Annexure-3

Name of the corporate debtor: SAHA INFRATECH PRIVATE LIMITED; Date of commencement of CIRP: 28 FEBRUARY 2020; List of creditors as on: 31st December 2021

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

SL No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Reason	Amount of claim under verification	Remarks / Security Interest
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC						
1	AXIS BANK LTD	16-04-2021	18,45,90,945.00	30,02,380.00	Auto loan and Home loan given to Home buyers	30,74,007.00		No	0.1267%	Nil	No	18,15,88,565.00			Vehicles against which auto loan facility has been availed are hypothecated having Registration no. UP16AN9400 and DL8CAF3494
2	Assets Care & Reconstruction Enterprise Limited (ACRE)	19-04-2021	1,43,54,59,900.04	55,06,45,056.52	Revolving credit facility	1,43,54,59,900.04	Not yet determined	Yes	NA	Nil	No	88,48,14,843.52		-	1. All rights, interest, benefits, entitlements of whatsoever nature in all that piece and parcel of land admeasuring 3.45 acres forming part of the large portion of land admeasuring 1,00,080.98 sq. mtrs. Situate at plot no. GH-02, sector 143, Noida, District Gautam Budh Nagar, Uttar Pradesh, and the group housing project named "Project Amadeus" being residential premises with a FAR area of 7,80,000 sq ft, total saleable area of 10,89,900 sq. ft. being developed and or to be developed on the aforesaid Project Land- Amadeus. 2. The whole of the movable properties of the Mortgagor/CD relating to the Project Land- Amadeus and Project Amadeus without limitation its movable machinery, equipment, machinery spares, book debts, tools and accessories and other movables, both present and future whether installed or not and whether now lying loose, or, in cases or which are lying or stored in or about or shall from time to time during the continuance of the security be brought into or upon or be stored or be in or about all the premises, warehouses, stockyards and godowns or those of the Mortgagor's agents, affiliates, associates or representatives or wherever else the same may be or be held by any party to the order or disposition of the Mortgagor or in the course of transit or delivery, howsoever and wheresoever in the possession of the Mortgagor with all benefits, rights and incidentals attached thereto which are or shall be at any time be owned by the Mortgagor whether present or future in respect of Project Amadeus and Project Land- Amadeus. 3. All the right, title, interest, benefits, claims and demands whatsoever of the Mortgagor in to, under and/or in respect of (a) the deeds and documents relating to Project, as may be amended, varied or supplemented from time to time, both presentand future; (b) the Approvals/ permissions relating to the Project, both present and future (c) any letter of credit, guarantee, performance bond provided by any party to the Project documents, both present and future and (d) the Insurance Policies in relation to the Project Amadeus both present and future and all rights, claims and benefits to all monies receivable thereunder and all other claims thereunder which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 4. all the Receivables and all right, title, interest, benefits, claims and demands whatsoever of the Mortgagor in, to and in respect of all present and future receivables, commissions, revenues, claims and chooses-in-action of whatsoever nature and howsoever and wherever arising due to or owing to or become due or owing to, or acquired by the Mortgagor in respect of Project Amadeus and Project Land- Amadeus, Intellectual Property Rights, goodwill, and all rights, title, interest, benefits, claims and demands whatsoever of the Mortgagor in, to or in respect of all amounts owing to, and receivad and/or receivables by, the Mortgagor, including book debts and receivables, both present and future in respect of Project Amadeus and Project Land- Amadeus, including but
3	IDBI Trusteeship Services Limited	19-04-2021	1,30,96,46,399.24	-	Non Convertible Debentures	1,30,96,46,399.24	Not yet determined	Yes	NA	Nil	No	1,30,96,46,399.24		-	1. All rights, interest, benefits, entitlements of whatsoever nature in all that piece and parcel of land admeasuring 3.45 acres forming part of the large portion of land admeasuring 1,00,080.98 sq. mtrs. Situate at plot no. GH-02, sector 143, Noida, District Gautam Budh Nagar, Uttar Pradesh, and the group housing project named "Project Amadeus" being residential premises with a FAR area of 7,80,000 sq ft, total saleable area of 10,89,900 sq. ft. being developed and or to be developed on the aforesaid Project Land- Amadeus, including all rights, benefits under the lease deed dated 08.06.2011. 2. The whole of the movable properties of the Mortgagor/CD relating to the Project Land- Amadeus and Project Amadeus without limitation its movable machinery, equipment, machinery spares, book debts, tools and accessories and other movables, both present and future whether installed or not and whether now lying loose, or, in cases or which are lying or stored in or about or shall from time to time during the continuance of the security be brought into or upon or be stored or be in or about all the premises, warehouses, stockyards and godowns or those of the Mortgagor's agents, affiliates, associates or representatives or wherever else the same may be or be held by any party to the order or disposition of the Mortgagor or in the course of transit or delivery, howsoever and wheresoever in the possession of the Mortgagor with all benefits, rights and incidentals attached thereto which are or shall be at any time be owned by the Mortgagor whether present or future in respect of Project Amadeus and Project Land- Amadeus. 3. All the right, title, interest, benefits, claims and demands whatsoever of the Mortgagor in to, under and/or in respect of (a) the deeds and documents relating to Project, as may be amended, varied or supplemented from time to time, both presentand future; (b) the Approvals/ permissions relating to the Project, both present and future (c) any letter of credit, guarantee, performance bond provided by any party to the Project documents, both present and future and (d) the Insurance Policies in relation to the Project Amadeus both present and future and all rights, claims and benefits to all monies receivable thereunder and all other claims thereunder which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 4. all the Receivables and all right, title, interest, benefits, claims and demands whatsoever of the Mortgagor in, to and in respect of all present and future receivables, commissions, revenues, claims and chooses-in-action of whatsoever nature and howsoever and wherever arising due to or owing to or become due or owing to, or acquired by the Mortgagor in respect of Project Amadeus and Project Land- Amadeus, Intellectual Property Rights, goodwill, and all rights, title, interest, benefits, claims and demands whatsoever of the Mortgagor in, to or in respect of all amounts
4	Anita Goel	19-04-2021	1,21,15,000.00	0	Mediation Settlement			No	NA	Nil	No	1,21,15,000.00			Claimant filed revised claim in Form CA and shifted to Annexure-2
5	Rajendra Sharma and Sachin Sharma	11-06-2021	1,67,00,000.00	0	Mediation Settlement			No	NA	Nil	No	1,67,00,000.00			Claimant filed revised claim in Form CA and shifted to Annexure-2
6	Naveen Kapur and Reshma Kapur	11-06-2021	1,28,07,287.00	0	Mediation Settlement			No	NA	Nil	No	1,28,07,287.00			Claimant filed revised claim in Form CA and shifted to Annexure-2
7	Paramount Products Private Limited	12-06-2021	7,15,00,000.00	0	Mediation Settlement			No	NA	Nil	No	7,15,00,000.00			Claimant filed revised claim in Form CA and shifted to Annexure-2
8	Rameshwar Jaiswal and Aruna Jaiswal	21-06-2021	1,40,00,000.00	0	Mediation Settlement			No	NA	Nil	No	1,40,00,000.00			Claimant filed revised claim in Form CA and shifted to Annexure-2
9	Narendra Kumar Gupta	30-06-2021	2,60,05,482.00	0	Advance paid for allotment of flat			No	NA	Nil	No	2,60,05,482.00			Claimant filed revised claim in Form CA and shifted to Annexure-2
	TOTAL		**3,08,28,25,013.28**	**55,36,47,436.52**		**2,74,81,80,306.28**						**2,52,91,77,576.76**		-	